

**SPECIAL TRIBUNALS (SUPPLEMENTARY PROVISIONS) ACT,
1946**

26 of 1946

[22nd November, 1946]

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**SPECIAL TRIBUNALS (SUPPLEMENTARY PROVISIONS) ACT,
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An Act to make certain provisions in relation to sentences and orders passed by Special Tribunals constituted under the Criminal Law Amendment Ordinance, 1943, on such Tribunals ceasing to function. WHEREAS it is expedient to make certain provisions in relation to sentences and orders passed by Special Tribunals constituted under the Criminal Law Amendment Ordinance, 1943 (39 of 1943), on such Tribunals ceasing to function; It is hereby enacted as follows:---

1. Short title and extent :-

Section -

(1) This Act may be called the Special Tribunals (Supplementary Provisions) Act, 1946.

(2) It extends to the whole of India except Part B States.

2. Interpretation :-

Section In this Act, "Special Tribunal" means a Special Tribunal constituted under the Criminal Law Amendment Ordinance, 1943 (39 of 1943).

3. Provision regarding sentences and orders of Special Tribunal which cease to function :-

Section

When any Special Tribunal ceases to function, the sentences or orders passed by it in any case shall, for the purposes of the provisions of the Code of Criminal Procedure, 1898 (5 of 1898), applicable in respect of those sentences or orders, be deemed, to have been passed by the Court of Session within the local limits of whose jurisdiction the offences charged in the case are alleged to have taken place, or, if there be more than one such Court of Session, by such one of them as the High Court, either in appeal or in revision or on a reference made to it specially in this behalf, may determine:

Provided that the references in this section to a Court of Session shall, where the offences charged in the case are alleged to have taken place in a presidency-town, be construed as references to the Chief Presidency Magistrate.

4. Repeal :-

Section Repealed by The Special Tribunals (Supplementary Provisions) Repeal Act 2004.